

...continued from previous page.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 HORIZON MANAGEMENT PRIVATE LIMITED 19 R N Mukherjee Road, Main Building, 2 nd Floor, Kolkata – 700 001, West Bengal, India. Telephone: +91 33 4600 0607 Email: smeipo@horizon.net.co Investor Grievance ID: Investor relations@horizon.net.co Website: www.horizonmanagement.in Contact Person: Manav Goenka SEBI Registration Number: INM000012926	 MAASHITLA SECURITIES PRIVATE LIMITED 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, North West, New Delhi – 110 034, Delhi, India. Telephone: 011 – 4758 1432 Email: ipo@maashitla.com Investor Grievance e-mail: investor.ipo@maashitla.com Website: www.maashitla.com Contact person: Mukul Agrawal SEBI Registration Number: INR000004370	 METHODHUB SOFTWARE LIMITED Contact Person: Muthukrishnan Shanmuga Thevar, Company Secretary and Compliance Officer, Unit No. 109, 1 st Floor, Prestige Meridian – 1, No. 29, M.G. Road, Bengaluru – 560 001, Karnataka, India. Telephone: +91 7824823132; E-mail: cs@methodhub.in Bidders are advised to contact the Company Secretary and Compliance Officer, the Book Running Lead Manager or the Registrar to the Offer in case of any pre-Offer or post-Offer related matters, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non- receipt of funds by electronic mode.

Availability of the Red Herring Prospectus: Investors should note that Investment in Equity Shares involves a degree of risk and are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Offer. Full copy of the Red Herring Prospectus is available on the website of the Company at www.methodhub.in, the website of the BRLM to the Offer at www.horizonmanagement.in and the website of BSE SME at www.bseindia.com

Availability of the abridged prospectus: A copy of the abridged prospectus shall be available on the website of the Company at www.methodhub.in, the BRLM at www.horizonmanagement.in and the Registrar to the Offer at www.maashitla.com.

Availability of Bid-cum Application forms: Bid-Cum-Application forms can be obtained from the Company; **Methodhub Software Limited**, Telephone: +91 78248 23132, Book Running Lead Manager: **Horizon Management Private Limited**, Telephone: +91 33 4600 0607. Application Forms can also be obtained from the Stock Exchange and list of SCSBs available on the website of SEBI at www.sebi.gov.in and website of Stock Exchange at www.bseindia.com.

Application Supported by Blocked Amount (ASBA): All investors in this offer have to compulsorily apply through ASBA. The investors are required to fill the ASBA form and submit the same to their banks. The SCSB will block the amount in the account as per the authority contained in ASBA form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

**UPI**
UNITED PAYMENTS INTERFACE

UPI-Now available in ASBA for Retail Individual Investors and Non-Institutional Investor applying for amount upto ₹5,00,000/-, applying through Registered Brokers, DPs and RTAs. UPI Bidder also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBOIT notification dated February 13, 2020, issued by the Central Board of Direct Taxes and the subsequent press releases, including press releases dated June 25, 2021 and September 17, 2021 and CBOIT circular no.7 of 2022, dated March 30, 2022 read with press release dated March 28, 2023 and any subsequent press releases in this regard.

**ASBA**[#] Simple, Safe, Smart way of Application!!!

Applications supported by blocked amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account. For further details, check section on ASBA.

Mandatory in public issues. No cheque will be accepted.

ASBA has to be availed by all the investors except anchor investors. UPI may be availed by (i) Retail Individual Investors in the Retail Portion; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Offer Procedure" on page 425 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. ASBA bid-cum-application forms can be downloaded from the websites of the Stock Exchanges and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?d=doRecognisedFpi=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?d=doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited have been appointed as Sponsor Banks for the Offer, in accordance with the requirements of the SEBI Circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLM on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

For more details on the offer process and how to apply, please refer to the details given in application forms and abridged prospectus and also please refer to the chapter "Offer Procedure" on page 425 of the Red Herring Prospectus.

Escrow Collection Bank/ Refund Bank/ Public Offer Account Bank/Sponsor Bank: Axis Bank Limited.

UPI: UPI Bidders can also bid through UPI mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring prospectus.

On behalf of the Board of Directors
For **METHODHUB SOFTWARE LIMITED**
Sd/-
Muthukrishnan Shanmuga Thevar
Company Secretary and Compliance Officer

Place: Bengaluru, Karnataka
Date: December 1, 2025

METHODHUB SOFTWARE LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and considerations, to make an Initial Public Offer of Equity Shares and has filed RHP with ROC Karnataka at Bengaluru on November 27, 2025. The RHP is available on the website of BSE at www.bseindia.com, Issuer at www.methodhub.in and on the website of BRLM i.e. Horizon Management Private Limited at www.horizonmanagement.in. Any potential investor should note that the investment in Equity Shares involves high degree of risk and for details relating to such risk kindly refer "Risk Factors" on page 34 of the RHP. Potential investors should not rely on the DRHP filed with BSE SME for making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended (the "Securities Act") or any state securities laws in the United States and may not be offered or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity Shares are being offered and sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A of the Securities Act, and (ii) outside the United States in offshore transactions in reliance on Regulation S under the Securities Act and in compliance with the applicable laws of the jurisdiction where those offers and sales occur.

There will be no public offering of the Equity Shares in the United States.

Adfactors 659/25

PUBLIC NOTICE

Notice is hereby given that pursuant to Section 59 of the Insolvency and Bankruptcy Code, 2016 and the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, the contributors/shareholders of **VANCE TECHLABS PRIVATE LIMITED** (Corporate Person) having CIN U66301KA2021PTC172240, Registered Office at WeWork Prestige Atlanta, 80 Feet Main Road, Koramangala 1A Block, Software Industry, Industrial Layout, Koramangala 1 Block, Bangalore, Bangalore South, Karnataka 560034 passed the special resolution on Wednesday, 28th day of November, 2025 for

- (a) Accepting the resignation of **Mr. Amit Talwar**, Insolvency Professional (IBBI Registration No. IBBI/PA-002/IP-N01178/2021-2022/13887) as Liquidator from the closing hours of 26.11.2025.

- (b) Appointing **Ms. Monika Kohli**, Insolvency Professional, holding Registration Number IBBI/PA-002/IP-N00078/2017-2018/10209 having office at 31/36, Basement, Old Rajinder Nagar, New Delhi 110060 as the Liquidator with effect from 27.11.2025.

Please note that Last date of submission of claims was 18.08.2025 under the supervision of Mr. Amit Talwar, the then Liquidator and the claim submission process has since been closed.

Now, all stakeholders, creditors, and claimants are hereby informed to correspond with the newly appointed liquidator Ms. Monika Kohli at the above-mentioned address and at email liquidation@gmail.com for any matters relating to the voluntary liquidation of the company.

Sd/-
Place: New Delhi
Date: 01.12.2025
Insolvency Professional
IBBI Reg. No.: IBBI/PA-002/IP-N00078/2017-18/10209
AFA Valid Upto: 31-Dec-25
Regd. Add.: 31/36, Basement, Old Rajinder Nagar, Delhi, 110060
Email: monikakohli@gmail.com, Mobile : +91-9810480983

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH

IN THE MATTER OF THE COMPANIES ACT, 2013
IN THE MATTER OF SECTIONS 230 TO 232
AND OTHER APPLICABLE PROVISIONS OF THE COMPANIES ACT, 2013

AND

IN THE MATTER OF MICRO LABS LIMITED

AND

IN THE MATTER OF THE SCHEME OF ARRANGEMENT BETWEEN

MICRO LABS LIMITED (DEMERGED COMPANY)

AND

BAHL AND COMPANY PRIVATE LIMITED (RESULTING COMPANY)

AND

THEIR RESPECTIVE SHAREHOLDERS

CA(CAA)/No. 45/BB/2025

MICRO LABS LIMITED, Registered Office at # 31, Race Course Road, Bengaluru - 560001

...DEMERGED COMPANY/APPLICANT COMPANY NO.1

BAHL AND COMPANY PRIVATE LIMITED, Registered Office at # 31, Race Course Road, Bengaluru - 560001.

...RESULTING COMPANY/APPLICANT COMPANY NO.2

Notice and Advertisement of notice of the meeting of Secured and Unsecured Creditors of Micro Labs Limited

Notice is hereby given that by an order dated November 18, 2025, the Bengaluru Bench of the National Company Law Tribunal (hereinafter referred as Tribunal) has directed separate meetings of the Secured and Unsecured Creditors of Micro Labs Limited for the purpose of considering and if thought fit, approving with or without modification the Scheme of Arrangement between Micro Labs Limited and Bahl and Company Private Limited, to demerge and transfer the 'Financing and Investment Business' of Micro Labs Limited into Bahl and Company Private Limited under Sections 230-232 of the Companies Act, 2013 (hereinafter referred to as the 'Scheme').

In pursuance of the said order and as directed therein further notice is hereby given that the meeting of the secured creditors of the demerged company, Micro Labs Limited will be held on 07.01.2026 at 11:00 AM at 5th Floor, #31, Race Course Road, Bengaluru - 560001 at which time and place the said secured creditors are requested to attend.

In pursuance of the said order and as directed therein further notice is hereby given that the meeting of the Unsecured Creditors of the demerged company, Micro Labs Limited will be held on 07.01.2026 at 2:30 PM at 5th Floor, #31, Race Course Road, Bengaluru - 560001 at which time and place the said Unsecured Creditors are requested to attend.

Copies of the Scheme of Arrangement and of the Explanatory Statement under section 230 can be obtained free of charge at the registered office of the company or at the office of its authorized representative Shri. Veera Venkata Satya Vara Prasada Mullaipudi, Company Secretary and/or Mr. Badrinath Krishnachary Ibrahimpur, Chief financial officer of the Company at # 31, Race Course Road, Bengaluru - 560001 on all working days (except Saturday and Sunday) prior to the date of the aforesaid meeting between 10.00 A.M. to 4.00 P.M. Persons entitled to attend and vote at the meeting (or respective meetings), may vote in person or by proxy, provided that all proxies in the prescribed form are deposited at the registered office of the company at # 31, Race Course Road, Bengaluru-560001 not later than 48 hours before the meeting.

Forms of proxy can be had at the registered office of the Company.

The Tribunal has appointed Shri. Saji P John Advocate as Chairperson of the said meeting(s). The above mentioned Scheme of Arrangement, if approved by the meeting, will be subject to the subsequent approval of the Tribunal.

Sd/-
Date: 02-12-2025.
Place: Bengaluru
Chairperson appointed for the meeting

**BAJAJ FINANCE LIMITED**
Registered Office : Bajaj Finance Limited, C/o Bajaj Auto Limited Complex Mumbai Pune Road Akurdi Pune 411035
Branch Office : Bajaj Finance Limited, MIG Jamkhandi Karnataka 587301

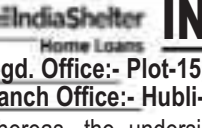
Demand Notice Under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The undersigned being the Authorized Officer of M/s Bajaj Finance Limited, hereby gives the following notice to the Borrower(s) Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there on for some loan(s)/Loan(s) Against Property advanced to them by Bajaj Finance Limited and as consequence the loan(s) have become Non Performing Assets (N.P.A). Accordingly, notices were issued to them under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there to their last known addresses, however the same have been returned un-served undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./Name of the Borrower(s)/Guarantor(s) & Addresses	Description of Secured Immovable Property	Demand Notice Date and Amount
LAN : P4G9PBL6094642 1. Suhailahmed Modi S/o Abdulraheeman R/o. Ward No 4 Shivaji Circle Jamkhandi, Bagalkot Karnataka 587301. Contact: 9341080233. Email id: suhailahmed@gmail.com. Also at, R/o. TS No. 5358/4 Jamkhandi, Village Katate Plot Tq. Jakhandi Dist. Bagalkote 587301 2. Shahida Begam W/o Suhailahmed, R/o. Ward No 4, Shivaji Circle Jamkhandi, Jamkhandi Bagalkot Karnataka 587301 Contact: 8277536786. Email id: suhailahmed@gmail.com. Also at, R/o. 245/88 Mel Masuthi Street Gudiyattam Valathoor Vellore Tamilnadu 635813 3. S R Modi Tradres thr. Its Prop. Suhailahmed Modi, R/o. Ward No 07, Hidayat Nagar Jamkhandi Karnataka 587301 Contact: 9341080233. Email id: suhailahmed@gmail.com	All that piece and parcel of the Residential CTS No. 5358/4 situated at Jamkhandi Village Katate Plot Tq. Jakhandi Dist. Bagalkote 587301 along with proportionate share in common areas (Area admd. 131 Sq.Mtrs.). Bounded as : East by: CTS No. 5358/7. West by: Road. North by: CTS No. 5358/3. South by: G.L.B.C Canal	14.10.2025 Rs. 28,22,299/- (Rupees Twenty Eight Lakhs Twenty Two Thousand Two Hundred Ninety Nine Only)

This step is being taken for substituted service of notice. The above Borrowers/Co-Borrowers. Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice, failing which (without prejudice to any other right remedy) available with Bajaj Finance Limited) further steps for taking possession of the Secured Assets / Mortgage Property will be initiated as per provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. The parties named above are also advised not to alienate, create third party interest in the above-mentioned properties. On which Bajaj Finance Limited has the charge.

Date: 02.12.2025, Place: Karnataka
Sd/-, Authorised Officer, Bajaj Finance Limited

**INDIA SHELTER FINANCE CORPORATION LTD.**
Regd. Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002,
Branch Office:- Hubli-2, Kolar-1, J P Nagar 1, Davangere-1

Whereas, the undersigned being the Authorised Officer of the India Shelter Finance Corporation Ltd., under the Securitisation And Reconstruction of Financial Assets and Enforcement (Security) Interest Act, 2002 and in Exercise of Power conferred under Section 13(2) Read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice on the date noted against the account as mentioned hereinafter, calling upon the borrower and also the owner of the Property/Sum to repay the Amount within 60 days from the date of the said notice. Whereas the owner of the Property and the other having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken Possession of the properties described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with Rules 8 & 9 of the said Rules on the dates mentioned against each account. Now, the borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of India Shelter Finance Corporation Ltd. for an amount mentioned as below and interest thereon, costs, etc.

Name of the Borrower/Guarantor (Owner of the Property) & Loan Account Number	Description of the charged/ Mortgaged Property (All the Part & Parcel of the Property consisting of)	Dt. of Demand Notice, Amount Due as on Date of Demand Notice	Date of Possession
1) Mr./ Mrs. Poornima Siddalingappa Sidramashettar, 2) Mr./ Mrs. Siddalingappa S Sidramashettar 3) Mr./ Mrs. Shreeshaiah Shivappa Sidramashettar Javali Pete Navalgund Dharwad 582208 Karnataka Also at, Cts No. 2626, Navalgund Town, Taluk And Dharwad Hubli 582208 Karnataka LOAN ACCOUNT NO. LA11VLLONS000005100419/AP-10262217	Residential Property bearing TMC No.2626 Property No.18-505-50, Assessment No.2626 total measuring 113.696sq mtr and building measuring 65.0321 sq mtr situated at Ward No.14, Javali Pete, Navalgund, Dist. Dharwad and bounded as under: Boundary: East: CTS No.2637, West:CTS No.2629, 2625/B, North: Road, South: Road	Demand Notice Dated 12-Feb-2025 calling upon to all above mentioned in notice being MR./MRS. Poornima Siddalingappa Sidramashettar, MR./MRS. Siddalingappa S Sidramashettar, MR./MRS. Shreeshaiah Shivappa Sidramashettar to repay the amount mentioned in the notice being Rs.2091085/- (Rupees Twenty Lakh Ninety One Thousand Eighty Five Only) pertaining to loan account No. LA11VLLONS000005100419 as of 10-Feb-2025 with further interest applicable from 11-Feb-2025 and cost till the date of the payment.	27-11-2025
1) Mr./ Mrs. Mr./ Mrs. Nirmla Harijan 2) Mr./ Mrs. Nangappa Harijan 3) Mr./ Mrs. Mahantesh Harijan #557 Hirenahalli Kundgol Dharwad, Karnataka 581113 Also at, property No 324/A/3, pid no 151300400600100558, hirenahalli village and gram panchayath, Kundgol Taluk, dargawadi dist 581113 LOAN ACCOUNT NO. LA11CHLONS000005057536/AP-10130346	All that piece and parcel of the Residential House constructed over Non-Agriculture residential plot / open space bearing its property No. 151300400600100558, VPC No. 324/A/3 measuring 84.49 Sq Mtr, out of constructed area measuring 65.28 sq Mtr. Situated at Hirenahalli Village, which comes Kundgol Taluk and Kundgol Sub Registrar within the limit of Village Panchayath Hirenahalli. The same is bounded as under: BOUNDARY:- East: Government Road, West- Government Road, North-Neelavva Durgappa Harijan, South- Government Road.	Demand Notice Dated 12-May-2025 calling upon to all above mentioned in notice being MR./ MRS. Nirmla harijan , Mr./Mrs. Nangappa Harijan, Mr./Mrs.Mahantesh Harijan to repay the amount mentioned in the notice being Rs.418698/- (Rupees Four Lacs Eighteen Thousand Six Hundred Ninety Eight Only) pertaining to loan account No. HL11CHLONS000005057536 as of 10th May 2025 with further interest applicable from 11th May 2025 and cost till the date of the payment.	27-11-2025
1) Mr./ Mrs. Mr./ Mrs. Padma R 2) Mr./ Mrs. Mr./ Mrs. Karthik D R 3) Mr./ Mrs. Saraswathi V Mulabagallu Taluk Devarayasamudra Karnataka 563127. Also at, As per E Katha Documents 151900902100120572, As per, GP 208/2, Devarayasamudra Village & GP, Mulbagal Taluk, Kolar District Karnataka 563127 LOAN ACCOUNT NO. LA56VLLONS000005083276/AP-10194673 & AP-10252817	All that piece and parcel of immovable Property bearing V.P.Katha No.208/2, E- Katha PID No. 151900902100120572. Situated at Devarayasamudra Village, Avam Hobli Devarayasamudra Village Panchayath, Mulbagal Taluk, Kolar District, measuring East to West 9,144 meters (30 feet) and North to South 32.004000000000005 meters (105 feet), in all measuring 292.64 Sq.meters., (3150 Sq.feet.) together with house constructed thereon and bounded on the Boundary:- East: House belongs to Seenappa, West-Vacant Land belongs to HV Chandrasekhhar, North-Road South-Vacant Land belongs to Ramappa	Demand Notice Dated 12-May-2025 calling upon to all above mentioned in notice being MR./MRS. PADMA A, MR./MRS. KARTHIK D R, MR./ MRS.SARASWATHI V to repay the amount mentioned in the notice being Rs. 1777216/- (Rupees Seventeen Lakh Seventy Seven Thousand Two Hundred Sixteen Only) pertaining to loan account No. LA56VLLONS000005083276 as of 10th July 2025 with further interest applicable from 11th May 2025 and cost till the date of the payment.	28-11-2025
1) Mr./ Mrs. Venkata Lakshamma 2) Mr./ Mrs. Narayanaswamy C M Chinapaganahalli, Malur Taluk, Halepalya, Malur, Kolar, Karnataka 563137. Also at, As Per E Katha Application Documents, Lakshamma Property No 151900901600900146, As Per GP 140, Chinapaganahalli Village, Kondashethalli Gp, Bangalore Taluk, Kolar District, Karnataka - 563137 LOAN ACCOUNT NO. LA56VLLONS000005083276/AP-1020026	All that piece and parcel of immovable Property bearing Katha No.140, E- Katha PID No. 151900801600900148. Situated at Chinapaganahalli Village, Tekal Hobli Kondashethalli Village Panchayath, Malur Taluk, Kolar District, measuring East to West 13,4120 meter (44 feet) and North to South 9.7536 meter (32 feet), in all measuring 130.81 Sq.meters., (1408Sq.feet.) together with house constructed thereon and is bounded on the Boundary:- East-Road and House belongs to Radhamma, West- Site belongs to C.H Manjunath, North-Site belongs to Muniyappa, South-Road	Demand Notice Dated 14-July-2025 calling upon to all above mentioned in notice being MR./MRS. Venkata Lakshamma, MR./MRS. Narayanaswamy C M to repay the amount mentioned in the notice being Rs. 9,91,260/- (Rupees Nine Lakh Ninety One Thousand Two Hundred Sixty Only) pertaining to loan account No. LA56VLLONS000005083276 as of 10th July 2025 with further interest applicable from 11th July 2025 and cost till the date of the payment.	28-11-2025
1) Mr./ Mrs. Gayathri Basavantha Kutre Bk, 2) Mr./ Mrs. Anil Basavantha Kutre B K 3) Mr./ Mrs. Lakshmi Vinay Kadam B K River Road Guttur Harthara 57760 Karnataka Also at, property No 1-3-1016-32 PID no 8448/217/848, ward no 1 harthara municipal, Davanagere Karnataka 577601 LADVCLLONS000005048181/AP-10104931	All that piece and parcel of the Khashanumani No 217 Assessment/848/217/848, PID No 1-3-1016-32 Measuring 4.572009*13.716027 Fts Executed by Kamalabai in favour of Gayathri in document No 284/1995-96 Davangere and bounded on: (HARIHAR "J" Division extended Colony Hale Halepura Bungalow - East: Remaining Property of same Property No. West: Property Of Razak Sab, North-House Of Gayathri, South-road	Demand Notice Dated 11-Sep-2025 calling upon to all above mentioned in notice being MR./MRS. Gayathri basavantha kutre B K, MR./MRS. Lakshmi vinay kadam B K to repay the amount mentioned in the notice being Rs. 702587/- (Rupees Seven Lakh Two Thousand Five Hundred Eighty Seven Only) pertaining to loan account No. LADVCLLONS000005048181 as of 10th Sep 2025 with further interest applicable from 11th Sep 2025 and cost till the date of the payment.	28-11-2025

Place: Karnataka Date: 02-12-2025.
Sd/- (Authorized Officer) For India Shelter Finance Corporation Ltd.
FOR ANY QUERY PLEASE CONTACT: Mr.Prashanth (+91 9342167070) / Mr.Naveen (+91 988666865)

**VASTU HOUSING FINANCE CORPORATION LTD**
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in their respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

S.N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Bhadraiah H. Radhamma B, Sachinkumara K B LP0000000148116	23/Apr/25 Rs.797549 as on 09/Apr/25	Property No. 169, Janar No. 264, Unique No. 152200601048000383, Komalapura Village and Gram Panchayat, Periyapatna, Mysore, Karnataka, 571102, 119.75sq mtr. North : House of Mrs. Radhamma, South : Gram Panchayat Water Tank Area, East : Road, West : Gali and House of Mr. Kariyiah	Symbolic Possession Taken on 25/Nov/25
2	Chikkanna B, Thulasi C LP0000000128757	15/Apr/25 Rs.509224 as on 09/Apr/25	Property bearing No 32, PID No.152200100100400037, (as per Grama Panchayath records) Alanahalli village, Hampapura Hobli Alanahalli Grama Panchayath, Heggadadevanke Taluk, Mysore District, measuring East to West : 4.57 meters, and North to South : 21.34 meters, totally measuring 97.52 Sq meters, along with 97.52 Sq Meters of building constructed thereon Karnataka 571107. North : Road., South : Road., East : House of Naganayaka, West : Property of Sannagurunayaka.	Symbolic Possession Taken on 26/Nov/25
3	Govinda Nayaka (since deceased), Sudhamani G (Wife) (Legal Heir of Late Govinda Nayaka), To All Known and Unknown (Legal Heir of Late Govinda Nayaka), LP000000088513 & LP0000000159251	19/Dec/24 Rs.171582 & Rs.43545 as on 09/Dec/24	Property No 161/161b Unique No152200200418020089 Krishnapura Village Mulluru Hunsur Mysore Karnataka 571105 totally measuring 92.13 square meters, North : - Gully and House of Ramachari, South : Road., East : Gully and House of Sannamallegowda, West : Gully and House of Marinyaka	Symbolic Possession Taken on 25/Nov/25
4	Kirana K, Gowramma K LP0000000124272	13/Jun/25 Rs.868410 as on 11/Jun/25	All that Piece and parcel for property bearing No.259/424, PID No.152900201102420108 (as per Grama Panchayath), situated at Gowdahalli Village, Chakalahalli Grama Panchayath, Kasaba Hobli, Kanakapura Taluk, Ramanagur District, measuring East to West : 27.43 Meter, and North to South : 5.33 Meters totally measuring 146.32 Sq Meters, along with 70.61 Sq Meters of building constructed thereon, Karnataka- 562117. North : Property of Kulla Anna, South : Property of Mrs. Maramma, East : Property of Mr. Rajanna, West : Road	Symbolic Possession Taken on 26/Nov/25
5	M Indaiah, M Bhagyamma, Jyothi Prakash H, Putanajanna M LP0000000088453	15/Apr/25 Rs.213456 as on 09/Apr/25	All the piece and parcel of immovable property bearing No.879/1(as per Grama Panchayath Records), PID No.150800400400900047, Situated at Mamballi Village, Yelandur Taluk, Chamarajanagara District, comes Mysore. North : Road., South : House Of Basavaraju Bin Masanayya, East : House Of Chikhamuddaya, West : House Of Savithramma	Symbolic Possession Taken on 25/Nov/25
6	Prema B, Naveena B LP0000000088476	18/Jul/25 Rs.344782 as on 09/Jul/25	property bearing No.45(as per Grama Panchayath Records), PID No. 150800400400900047, Situated at A Devarahalli Village, Yelandur Taluk, Chamarajanagara District, comes under the Limits of Gowdahalli Grama Panchayath, measuring East to West 7.9248 meters and North to South 11.5824 meters, In all totally measuring 91.79 Sq.meters, alongwith House constructed thereon. North : House of Shankar, South : Road, East : House of Shivappa, West : Road	Symbolic Possession Taken on 25/Nov/25
7	Ramesha S, Manjula R LP0000000113169	18/Jul/25 Rs.646262 as on 09/Jul/25	Immovable Schedule The Property E-katha No.1522005015007200404 and property no. 142, Situated at Bekya village, Kampilapura grampanchayath, Periyapatna taluk, Measuring east to west 9.23mtr(30ft), north to South 12.30mtr(40Feet), Total extent 113.53hmtr(1200sq.ft.). North : Own house, South : House of K S Lokesh, East : Land, West : Road	Symbolic Possession Taken on 25/Nov/25
8	G Mahadevaiah, Bhagyalakshmi M, Madaiha G, Rajamma M, Tejashwini M, Varshini M LP0000000121838	15/Apr/25 Rs.785109 as on 09/Apr/25	property bearing No.47/117, PID No.152100302600600164 (as per Grama Panchayath records), situated at Somanahalli Village, Saraguru Grama panchayath, B.G.Pura Hobli, Malavalli Taluk, Mandya District, measuring East to West: 9.144 Meters, and North to South: 13.716000000000001 Meters, totally measuring 125.41 Sq Meters, along with building constructed thereon Karnataka 571463. North : Road, South : Gali, East : Site No.28., West : Site No.30	Symbolic Possession Taken on 27/Nov/25
9	Shivanna L.Y, Prema S Y LP0000000130535	20/May/25 Rs.492792 as on 13/May/25	All the piece and parcel of the Property No.257/C (as per Grama Panchayath Records), PID No. 152900101201220063, Situated at Yallur Village,	

ಟೆಂಡರ್ ಸಲ್ಲಿಸುವ ಕಡೆಯ ದಿನಾಂಕ	As per E-Procurement Schedule
ಟೆಂಡರ್ ತೆರೆಯುವ ಕಡೆಯ ದಿನಾಂಕ	
1. ಮೇಲ್ಕಂಡ ಪ್ರಕಟಿತ ಟೆಂಡರ್ ಕಾಮಗಾರಿಗಳು STANDARD BIDDING DOCUMENT, ಪ್ರಕಾರ ಪರತ್ತು ಮತ್ತು ನಿಬಂಧನೆಗಳಿಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ. ಹಾಗೂ ಸಂಬಂಧಿತ ಎಲ್ಲಾ ದಾಖಲೆಗಳನ್ನು ಆನ್‌ಲೈನ್ ಮುಖಾಂತರ ಆಪ್‌ಲೋಡ್ ಮಾಡುವುದು, ಟೆಂಡರ್‌ಅನ್ನು ಮುಂದುವರಿಸುವುದಾದ ಸಂದರ್ಭದಲ್ಲಿ ಇ-ಪ್ರಕ್ರಿಯೆ ಮೆಂಟ್ ಮೂಲಕ ಮಾತ್ರ ಪ್ರಕಟಿಸಲಾಗುವುದು.	
2. ಟೆಂಡರ್‌ಗಳನ್ನು ಒಪ್ಪುವ ಮತ್ತು ತಿರಸ್ಕರಿಸುವ ಹಕ್ಕನ್ನು ಪುರಸಭೆಯು ಕಾಯ್ದಿರಿಸಿಕೊಂಡಿದೆ.	
3. ಸರ್ಕಾರದ ಆದೇಶದ ಪ್ರಕಾರ ಜಿ.ಎಸ್.ಟಿ. ಮೊತ್ತವನ್ನು ಸೇರಿಸಿಕೊಂಡು ಬಿಲ್ ಪಾವತಿಸಲಾಗುವುದು ಎಂಬುದಾಗಿ ತಿಳಿಯುವುದು.	
4. ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗಳನ್ನು www.kppp.karnataka.gov.in ನಲ್ಲಿ ಪಡೆಯಬಹುದಾಗಿರುತ್ತದೆ. ಹಾಗೂ ಕಛೇರಿಯ ಸಮಯದಲ್ಲಿ ಪುರಸಭೆಯ ಮುಖ್ಯಾಧಿಕಾರಿ/ ತಾಂತ್ರಿಕ ಕಾರ್ಯದಲ್ಲಿ ಪಡೆಯಬಹುದಾಗಿರುತ್ತದೆ.	
ಸಹಿ/-ಅಧ್ಯಕ್ಷರು ಸಹಿ/-ಉಪಾಧ್ಯಕ್ಷರು ಸಹಿ/-ಮುಖ್ಯಾಧಿಕಾರಿ	
ಪುರಸಭೆ ಪಾವತಿದ ಪುರಸಭೆ ಪಾವತಿದ ಪುರಸಭೆ ಪಾವತಿದ	

DIPR/MIRO-173/25-26/Oysters